

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 67 of 2021

IN THE MATTER OF:

Shri Om Prakash Patel

...Appellant

Versus

**Raj Rajeshwari Sugar Pvt. Ltd.
Through IRP & Anr.**

...Respondents

Present:

For Appellant: Mr. Krishnendu Datta, Mr. Alok Tripathi, Advocates.

For Respondents: Mr. Amresh Shukla, IRP in person for R-1.

**Mr. Sanjay Mani Tripathi and Mr. Pramod Upadhaya,
Advocates for R-2.**

O R D E R
(Through Virtual Mode)

02.03.2021: Mr. Amresh Shukla, Interim Resolution Professional (Respondent No.1) appearing in person submits that he has filed the Status Report. However, nothing is on record. Respondent No. 1 is directed to file hard copy of the Status Report within one week. Reply affidavit filed by Respondent No. 2 is taken on record. Learned counsel for the Appellant submits that he be granted one week's time to file rejoinder thereto. Learned counsel for Respondent No. 2 shall provide copy of the reply affidavit to Mr. Krishnendu Datta, learned counsel for the Appellant during the course of the day.

Cont'd..../

Post the appeal 'for admission (after notice)' before Court No. III on **22nd**
March, 2021.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Dr. Ashok Kumar Mishra]
Member (Technical)

am/gc